है। मैं समझता हूं कि यह हरिजन का 💂 ग्रामान है, तोहोन है। मैं ग्रपनी बात को खत्म करते हुए कहुंगा कि हुकुमत को चाहिए कि वो माहोल जो बदगुमानी का इस मुल्ह के अन्दर श्रखवारात के जरिए से या फिरकापरस्तों के जरिए फनाया जा रहा है इनके मुतल्लक दो द्र बनाग दे, साफ पंताहत करे भीर इन बवग्मानियों को दूर करने को कोशिश गरें वरना इसके खुद ग्रंपने रवैयों ने भौर फिल्मिशपरस्तों की फैलाई हुई उन खबरों से बदगमानियां फैल रही हैं जिससे कोमो एतयाद खतरे में पड रहा है । इसलिए में अर्ज करूंगा कि इत मसना के अन्दर महज इतना कह देना कि वो लालच से या पेट्रोडालर की लालच को तरकीव से मसलभान हो रहे हैं, यह गलत है और मैं समझता हं ति अगर कोई ऐसा कलारिट है तो इकमत उसका नाम लेकर हमको बताए।]

Annoucement Re. arrest and release of Shri Rameshwar Singh, Member, Rajya Sabha

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): Before I call upon the next speaker, I have to inform Members that I have received the following message dated 15th September, 1981, from the District Magistrate/Senior Superintendent of Police, Varnasi, regarding the arrest and release of Shri Rameshwar Singh, Member, Rajya Sabha,:

"Shri Rameshwar Singh, M.P. Rajya Sabha, arrested u/s 151/107/116 Cr. P.C. along with 94 other volunteers of Lok Dal in connection with 'Jail Bharo' agitation on 14/9 AN. All were later released on assurance of agitators to maintain peace."

े श्री नागेद्यर प्रसाद शाही (अन्तर प्रदेश) : उरवभागक्क महोदय, मुझे 1015 R. S.—17 सूचना मिली है कि पूर्ी उत्तर प्रदेश में . . .

THE VICE-CHAIRMAN (SHRIDINESH GOSWAMI): No, No.

श्री नागेश्वर प्रसाद शाही : सिर्फ एक मिनट...

उपसभाष्यक्ष (श्री दिनेश गोस्वामी):
एक मिनट कहने से इधीर से
भ) कहीं । ऐसा नहीं हुआ ।
you want to make some submission,
you can do so after the Calling
Attention.

CALLING ATTENTION TO A MATTER OF URGENT PUBLIC IMPORTANCE

Reported 'Mass Conversion of Harijans to Islam in Tamil Nadu and other parts of the country and the reaction of the Government of India thereto—Contd.

SHRI GULAM MOHI_UD-DIN SHAWL: Mr. Vice-Chairman, Sir, at the inception I shall express my regret that precious time, valuable time, of this hon. House is taken on an issue which, to all intents and purposes, is fit for consideration, or I should say, is worthy of consideration at some Hindu Seminar and not the Parliament of India because the Parliament of India is governed by the Constitution which says that there shall be freedom of thought and religion. We failed to understand that on the one hand you give us fundamental right and on the other hand, rather through underhand means, you want to deny us that rights and create such a furore or hullabaloo or even, I should say, such a nose that a Calling Attention is presented before this House and precious time is wasted for nothing. I hope that, as things are, saner elements from both sections of the House shall see that as far as the mischief is concerned, this is a concerted effort to import that communal

[Shri Gulam Mohi-ud-din Shawl]

virus into the Southern part of the country. We have not seen that virus so far. That concerted effort is there. I appeal to all sections here that we should try to nip that mischief in the bud lest there should be any other ramifications and we shall suffer in the South the same fate which we see in the North. After all, what has happened in Meenakshipuram somewhere else? Throughout India, at some place or at some time, the Muslims are butchered and massacred en masse for no fault of theirs and on the other hand, when a particular section or some people accept Islam, the Central Government is moved. We fail to understand what has the Government to do with it. The Government should not be, and as per the Constitution, is not concerned with the particular faith of any citizen of India. People in Rehmatnagar, previously known as Meenakshipuram, embraced Islam. the House is concerned with one point that they continue to be Indians. We are Muslims. But we are Indians. They are Indians. They have not adopted any nationality other than India. They have not gone foreign. But the furore is there. I understand that as far as our worthy Home Minister is concerned he issued a statement there that petro-dollars are there. And I hope he will correct himself. Let the hon. Home Minister tell the House as to how many thousands of Hindus visited the Arab countries for labour. Is there any case of any Hindu converted to Islam in Arabia, in any Arab country? While he was there, he was offered job and he was offered money but there was no such case of conversion. But as far as this case is concerned, all sorts of mud-slinging and malingning has been done with ulterior motives. Unfortunately, some Members from the Treasury Benches—I say, unfortunately—have fallen victims to this propaganda because as I said earlier and I submit humbly again this communal virus is being exported to the South. Beware of

that. See the fate of those cities of Jamshedpur about which you are anxious to discuss Baroda and other places. What is happening there? That is a great scar on the fair name of India, the secular India, the India in which Mahatma Gandhi Jawaharlal Nehru had the honour to live and lead us. Today, the things are different. So much has been said here. And we do not want to waste the precious time of this hon. House. After all what has happened? My fore-fathers accepted Islam. were not Harijans. It is a question of time and place. Some centuries back, the fore-fathers of my friends here accepted Islam. They accepted Islam some 600 or 700 or 800 or even 1000 years back. And they are Muslims They are the descendants of Muslims. We are Muslims. there is no question of caste as far as this Islam is concerned. We do believe in that. But those gentlemen who spoke so much here are not prepared to dine with a Harijan.

I shall dine with a Harijan. Are they prepared to take a Harijan to the temple? I shall take him to my mosque and I shall let him worship his own deity there. There is no bar to that. That equality is there.

So, Sir, as I submitted earlier, the question is not that a mass conversion has taken place. But those gentlemen want that there should be the repercussions, the side effects, the bad effects on the Muslim elsewhere and they be called bad names and then hanged, as they are massacred everywhere else. So, my submission that such things, firstly, should not be discussed in this august House. The second thing is that this is not a fit case to be discussed here. Let it be argued somewhere else. But as far as Islam and other things are concerned, no maligning of or harassment to the Muslims should be done. Thank you, Sir.

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): I would like to take the sense of the House on one point. We have get the half-an-hour discussion at 6 o'clock. I do not know

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whether Mr. Shahi will agree to have it postponed till tomorrow. There are still two more speakers who have to speak on the Calling Attention Motion and the Minister has also to reply. If Mr. Shahi agrees we can take up the half-an-hour discussion tomorrow.

SHRI SHRIDHAR WASUDEO DHABE (Maharashtra): No. no.

SHRI N. K. P. SALVE: In the next session.

SOME HON. MEMBERS: No, we will take it up today.

SOME HON. MEMBERS: We will take it up tomorrow.

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): Shri Shahi smiles, which means agreement. I have taken it that he has agreed, because smile means agreement.

SHRI NAGESHWAR PRASAD SHAHI: Personally I have no objection. My friends, Dr. Shanti Patel, Mr. Dhabe, Mr. Bagaitkar, they are not agreeing to it. Personally I have no objection. They want it today.

SHRI SHRIDHAR WASUDEO DHABE: The half-an-hour- discussion will take us up to 6.30 p.m. and then you can again take up the Calling Attention.

VICE-CHAIRMAN THE (SHRI DINESH GOSWAMI): Mr. Shahi nas given me advance warning and he has said that it may not be possible finish this discussion in half an hour. If you are prepared to close this discussion in half an hour and finish by 6-30 P.M., then I will take it up. If I accept Mr. Dhabe's suggestion then I will close this half-an-hour discussion exactly at 6-30 P.M. If you agree, I don't mind to take it up today. But I do not think you will be able to do it.

- SHRI B. D. KHOBRAGADE: You will not be able to finish it in half an hour and so better have it tomorrow.

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): Mr. Shahi, I think we can have it for tomorrow. There is no half-an-hour discussion tomorrow.

श्र्वी धराँबीर : माही जी की 15 मिनट बोल लेगे दोजिए । खरम हा जायगा।

उपसभाध्यक्ष (श्री दिनेश गोस्वा ी): 15 मिनट में हुना नहीं है। Let us take it up tomorrow. We will get more time tomorrow.

SHRI SHRIDHAR WASUDEO DHABE: There are so many Government Bills tomorrow. (Interruptions).

VICE-CHAIRMAN THE DINESH GOSWAMI: Listen to me. Just a second. The Government business cannot come in the way of the Half-an-Hour discussion because when half-an-hour discussion will be fixed it will be taken up at 6 o'clock at 6 o'clock. Only by your consent I am postponing it till tomorrow. That is why I am asking for your consent. Tomorrow this type of a Calling Attention will not be there which will take us up to 6 o'clock, which is extraordinary. That is why I am making this request. We will take up half-an-hour discussion tomorrow, to which Sahi has agreed. Yes, Mr. Warjri.

SHRI ALEXANDER WARJRI (Meghalaya): Mr. Vice-Chairman, Sir, at the very beginning I would like to made some observation....

(Interruptions)

SHRI NAGESHWAR PRASAD SHAHI: Sir, they want it today.

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): I have already called Mr. Warjri, Mr. Warjri, please continue.

SHRI ALEXANDER WARJRI: Mr. Vice-Chairman, Sir, at the very beginning I would like to make an observation regarding some statements.

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[Shri Alexander Warjri]

irresponsible statements, made some speakers, when they referred to the North-East and Nagaland where we do not have any problem of Harijans because we do not have caste system there. Some leaders seem to take pleasure in referring always to the North-East and blaming missionaries and making them scapegoats for everything that has pened there. I would like to know from the Minister how many foreign missionaries are there in North East. As far as I know, in Nagaland there is not a single foreign missionary. And, about foreign money, without proof they are making irresponsible statements as if they have seen the actual money flowing from abroad.

Then, to come to the subject. Mr. Vice-Chairman, Sir, according to the Government, during the 14 months the number of converts from Harijans to Islamism was five thousand, I am not a Hindu, nor am I a 6 P.M. Muslim. I am a Christian. But I also firmly believe in the fundamental rights enshrined in the Constitution, which guarantees equality between man and and forbids untouchability. Though we all profess equality and condemn untouchability, caste tem is still prevailing in our midst. If we are really going to do away with untouchability, here in India, I think it is only by allowing-not only allowing, but encouraging the Harijans and the untouchables to change their religion. That is the only way, by which we can do away with untouchability. And here I congratulate these 5,000 people for breaking the yoke of so many hundreds of years placed upon them by the Aryans. These Harijans were inhabitants of India before the Aryans came and converted them into Harijans so as to give them a place in the lowest position in Hindu society. According to them, to remain in Hindu society is the perpetuation of slavery and subjection to atrocities and indignities. Can we dony the fact that during the last few years, the Harijans were subjected to atrocities by high-caste Hindus who even used police people to force them to remain in their present state that they are in? According to official statistics, the number of atrocities against Harijans has gone up by over 80 per cent. From 10,735 cases in 1974, the number has gone to over 18,000 during 1980.

[The Vice Chairman (Dr. Rafiq Za-karia) in the Chair.]

It is only now that these conversions have attracted so many leaders. cluding the Members of Parliament who have pleaded that all of them have gone to Meenakshipuram. many of them have gone there because of these mass conversions. Nobody had ever cared for them before. hundred's of VIPs, including Government officials, have gone order to enquire into the affairs of these mass conversions. But, is it going to stop untouchability? Will sharing a meal once with a Harijan stop the inequality once and for all? Will appointment of a hundred Harijans in the Bihar Mandir in Delhi make other Hindus and these high-caste people to look upon the Harijans as their equals? It is being said that foreign money has been used for these mass conversions. So far, nobody has been able to prove this. Even if foreign money has been used, so what? Cannot a Muslim brother from a richer country help a Muslim brother who is downtrodden in this country? Can he not lift him up with his money and with whatever he could, to help him? What have the laws done so far? What have the Tatas and the other millionaires done for the teeming Harijans? Sir, before I conclude, I would like the hon. Minister reply to these specific questions.

I would like to know whether a Harijan or any other critizen in the country has a right to choose any religion he likes. If secularism is still a part of our Constitution, why should the Government of India

any State Government send to enquire into, to investigate into, he religious life and the beliefs of a citizen? Then, another question is, is the Government really interested in the upliftment of the tribals Scheduled Castes and Scheduled Tribes? Will the Government help, if necessary, even financially, the voluntary organisations, religious or otherwise, who are working for the upliftment of these downtrodden people? I very much welcome the statement of these downtrodden people? I very much welcome the statement by the Minister. He has said:

"In the past, Harijans had converted themselves, apart from Islam, to Buddhism and Christianity also. Religion is a matter of individual conscience. India being a secular State, the Constitution guarantees liberty of faith and worship to all citizens and the right freely to profess, practice and propagate religion...."

Now, my last question is, will the Government bring in a Bill which will really guarantee freedom of religion and, as per the statement of the hon. Minister, freedom to propagare religion, whatever may be the religion, whether it is Christianity or Islam or Sikhism? This freedom though enshrined in the Constitution should be strengthen by a Bill which should be passed into an Act. Thank you.

श्री भा० दे० खोबरागडे : उप-समाध्यक्ष महोदय, इस कालिंग श्रटेंशन के बारे में मैंने सोना था कि हमारे माननीय गृह मंत्री जी पूरी जानकारी सदन को देंगे । हमने श्रमी तक बहुत सी बातें इस बारे में सुनी हैं । ज्ञानी जैल सिंह एक जमाने में कहते थे कि कन्वर्जन के बारे में पैसा श्राया या नहीं श्राया हमें मालूम नहीं । मैं समझता हूं श्रीर जहां तक मेरी जानकारी है मकवाणा साहब ने भी इससे इन्कार

कर दिया था लेकिन इसी गवर्नमेंट के एक राज्य मंत्री श्री स्वामीनाथन ने कहा था कि तीन करोड रुपया कन्वर्जन के लिये इस देश में लाया गया । जब एक राज्य मंत्री ग्रीर केन्द्रीय मंत्री ग्रलग-श्रालग बयान करते हैं तो इस सदन में या इस देश में किस पर भरोसा रखना चाहिये, यह सवाल उठता है । जानी जैल सिंह जी ने एक स्टेटमेन्ट दिया था कि हमारे पास बहुत सी कंट्रेडिक्टरी रिपोर्टस ग्रा रही हैं । उन्होंने कहा था कि इंटेलिजेन्स ब्यरो की अलग रिपोर्ट है ग्रौर तमिलनाडु गवर्नभेंट की ग्रना रिपोर्ट है। यह बात ज्ञानी जैल सिंह जी ने कही थी। ऐसी हालत में हमें कौन-पीं रिपोर्ट माननी चाहिए ? इस कंवर्जन के वारे में जो भी ठीक जानकारी सरकार को देनी चाहिए थी वह जानकारी हमें नहीं दी गई है। इस बारे में हमें कोई सही रिपोर्ट नहीं दी जा रही है । पैसों का इस्तेमाल हुआं है या नहीं हुआ है, इस बारे में भी ठीक जानकारी नहीं मिल रही है। श्री स्वामीनाथन ने कहा है कि तीन करोड़ रुपए ग्राए हैं। हम जानना चाहते हैं कि वास्तव में ये तीन करोड़ रुपये ग्राए हैं या नहीं ग्राए हैं ? क्या लालच देकर दलित जनों को मुस्लिम बनाया गया है ? इस बारे में इंटेलिजेन्स ब्यरो की रिपोर्ट क्या है यह हमे दही बताया गया है । इसलिए मैं मकवाना साहब से यह प्रार्थना करना चाहता हुं कि उन्हें इस संबंध में एक वाइट पेपर पब्लिश करना चाहिए ग्रौर पूरी जानकारी देनी चाहिए जिसमें यह बताया जाना चाहिए कि यह जो कंवर्जन हो रहा है यह क्यों हो रहा है ? क्या पसों की वजह से हो रहा है, लालच दे कर हो रहा है या किसी सामाजिक परिस्थिति के कारण हो रहा है ? इसकी पूरी जानकारी हमको मिलनी चाहिए । मैं स्वयं मिनाक्षीपुरम

श्रीभा० वे० खोबरागडे]

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गया था। वहां हो कर ग्राया हं। मैं वहां के जिलों में घूम कर ग्राया हं। मैंने सभी लोगों से बातचीत की है श्रीर उन लोगों से बातचीत करने के बाद मैं इस निष्कर्ष पर पहुंचा हुं कि पैसों के लालच में कोई धर्म-परिवर्तन नहीं हुआ है। केवल वहां पर सामाजिक परिस्थितियों के कारण धर्म परिवर्तन हुन्ना है । भ्राज ही वहां पर चलिये। मैं कहता हं कि आज सन् 1981 के सितम्बर महीने में ग्राप इन तीन जिलों में चलिये। रामानाथपुरम, तिरुनिलवेली ग्रीर दूसरे जिले में चलिये । मैं स्राज सितम्बर 1981 की बात कर रहा हूं, कोई पूरानी बात नहीं कह रहा हूं । मकवाना साहब को इस बारे में जानकारी प्राप्त करनी चाहिए कि आज इस 1981 के सितम्बर महीने में इन जिलों में ऐसे होटल मौजूद हैं जहां पर शेडयूल्ड कास्ट्स के लोगों को ग्रयने कप धोने पड़ते हैं। ज्यब वे इन होटलों में चाय पंते हैं तो उनको अपने कपधी कर जाना पडना है।

श्री एनः केः पीः साल्वे : यह कहां के होटल की वात कर रहे 意?

श्री भा० दे० खोबरागढे : मैं तमिलनाड के इन्हीं तीन जिलों की बात कर रहा हूं ग्रौर ये जिले हैं रामानाथ-प्रम, तिरुनिलवेली ग्रौर यह तीसरा जिला जिसमें यह काण्ड हुन्ना है। यह कोई तीन साल पहले का बात नहीं है। म्राज भी तमिलनाडु के होटलों में शेडयूलड कास्ट्स के स्रादमी को खुद अपना कप धोना पडता है । आप कहते हैं कि भ्ररब देशों से रुपया श्राया है भ्रौर उसकी वजह से कंवर्जन हुआ है । अप्रको शर्म भ्रानी चाहिए थी । भ्राप इस देश के लोगों पर इस तरह के इल्जाम लगाते

हैं। मैं इस देश के मठाधीशों ब्रीर शंकराचार्यों से यह सवाल करना चाहता हूं कि इस देश के दलित हिन्दू धर्म मे क्यों रहना चाहेगे ? क्या अपमान सहने के लिए, गुलामी की जिन्दगी बसर करने के लिए ग्रौर ग्लामों जैसा जीवन व्यतीत करने के लिए उन्हें हिन्दू धर्म में रहना चाहिए ? मैं पहले हिन्दू था, लेकिन अब मैंने हिन्दू धर्म छोड दिया है भीर बौद्ध धर्म अपना लिया है । बाबा साहब अप्रक्वेदकर जी ने कहा था कि मैं हिन्दू धर्म में जन्मा हं, लेकिन हिन्दू होकर मरना नहीं चाहता हु । उन्होने कहा कि. गैं हिन्दू धर्म का त्याग करुंगा । सन् 1935 मैं उन्होंने यह घोषणा की थी ग्रौर 20 साल का समय दिया था। द्राखिर में सन् 1956 में उन्होने हिन्दू धर्म का त्याग कर दिवा और बौद्ध धर्म स्वीकार किया । बाबा साहब ने यह घोषणा की थी कि मेरा यह सपना है कि पूरे भारत देश की बौद्ध बनाऊंगा। श्राज बाबा साहब का सपना पूरा करने के लिए हम कोशिश कर रहे हैं। सारे लोगों को हिन्दू धर्म छोड़ना चाहिए स्रौर बौद्ध धर्म स्वीकार करना चाहिए ।

to a matter of urgent

public importance

श्री गुरुदेव गुप्त (मध्य प्रदेश) : यह स्रापका दिवा स्वप्त ही रहेगा । ऐसा कभी नहीं हो सकता है... (व्यवधान) ।

श्री भा० दे० खोबरागडे: जनाव, पेशावर से लेकर ढाका तक पूरा हिन्दू था, इसका क्या हुद्धा ? ग्राज ग्रापका पेशावर कहां है ? कहां गया पंजाब, कहां गया लाहीर; कहा गया ढाका ? क्यों मसलमान बने, क्यां सिख बने ग्रौर क्यों ऋश्चियन बने ? ग्राप फिर नीद लेकर बैठ जाइये । कहा गया पेणावर, कहा 'गया काबुल, कहा गया लाहौर, कहां गया द्वाका, क्यों गया? अब भी

नहीं सोच सकते तो आर'म से नींद लेकर...(ध्यवतान)...हम तो सोचते हैं कि एक दिन पूरा भारत बौद्धमय बनने वाला है।...(ध्यवधान)...

मैं कह रहा था कि हुमें क्यों रहना चाहिए हिन्दू धर्म में ? जहां पर शंकरा- चार्य ने जब 10 साल पहले यह कहा कि 'अनटचेवल्स आर वसे देन डाग्स', तो क्या किसी ने इसके खिलाफ कोई आवाज उठाई। यह उन्होंने 10 साल पहले कहा और 10 जगह जाकर, सारे हिन्दुस्तान में घूमते रहे और बोलते रहे कि 'अनटचेवल्स आर वसे देन डाग्स'। क्या किसी ने उसके खिलाफ कार्यवाही की, किसी ने क्या आवाज उठाई, आवाज बुलन्व की उसके खिलाफ...

श्री एनः के० पीः साल्बे । लोक सभा में उठाई थी ?

श्री भाः वेः खीबरागढे : कोई एक्शन क्यों नहीं लिया ? क्या हंटर लगाये ? मामला खत्म । . . . (व्यवधान) . . . मामला खत्म ग्रीर वहां पर.. (व्यवधान) ...मैं यह कहता हूं कि जो शंकराचार्य ने यह कहा तो जो हिन्दू धर्म के मठाधीश हैं, जो शंकराचार्य जगदगुर ने शब्द कहे थे, मैं यह पूछना चाहता हूं कि आज से दस साल पहले की बात नहीं । आज, जित शंकराचार्य ने 'ग्रनटचेबल्स ग्रार वसं देन डाग्स' कहा उसको कंडेम करने के लिये वया बाकी शंकराचार्य तैयार हैं। Let them condemn Shankaracharya in clear terms. उन्होंने कहा था कि 'म्रनटचेबल्स म्रार वसं देन डाग्स' वे वसं देन डाग्स हैं। यह उन्होंने कह दिया तं। हम क्या तब उन पर भरोसा करेगे ?

What do your religious scriptures say? अगर आप धनं ग्रंथों में जायें तो वेद में पुरुष सूक्त हैं। वद शुरू की जिथे वहां से जहां पर चतुर्वेंगय में ... (क्यवधान)

भी धर्मवीर : वेदों भे कर्म के प्रनुसार व्याख्या है...(व्यवधान)...

श्री चा० दे० चोबरानड : वेदों में पुरुष सूक्त है, पढ़ लेंना जिसमें कहा है कि चतुर्वण का निर्माण कैसे हुआ । बाहम्ण मुख से आया है, क्षेत्रीय कहां से आया है और शूद्र कहां से आया है और शूद्र कहां से आया है और देख लेना।

SHRI DHARMAVIR: Point of order.

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): Please don't interrupt. धर्मवीर जी, ग्राप यहां पर धार्मिक बहस श्रुष्ट न कीजिथे।

्र**श्री धर्मवीरः वह म**लत कोट कर रहे हैं।

उपसभाध्यक (हा॰ रफीक जकरीया) : इसका मिनिस्टर साहब जवाब दे देंगे ।

श्री धर्मवीर : इनसे प्यादा मैं वेद जानता हूं और पढ़ता हूं । हम भी उसकी व्याख्या जानते हैं । जितनी अच्छी वेदों की मैं व्याख्या जानता हूं शायद यहां सदन में बहत कम लोग होंगे जो इतनी अच्छी व्याख्या जानते हों। वेदों का जो सर्वप्रथम खंड हैं वहां इसकी यह व्याख्या नहीं है। All these interpretations are wrong. वेदों के बारे में ठीक से पढ़ने की चेच्टा कीजिय और उसकी सही व्याख्या कीजिय उसका सही भाष्य परिश्वास्त्री

भी नरसिंह नारायन पांडेय (उत्तर प्रदेश) : उपसभाध्यक्ष जी, ग्रगर इनकी वैदों के बारे में ज्ञान हो, उसके किसी सूत्र का कोई ज्ञान हो, कोई म्लोक जानसे हों तो उसको कहें, उससे हम लोगों की जानकारी बढगी ।... (ब्यवधान)

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): Mr. Khobragade, please wind up. Mr. Bagaitkar, why are you unnecessarily creating a controversy? Order please, Mr. Dharmavira, Please sit down. Now you please conclude. Order please. Why don't you confine yourself to the present conversions only, Mr. Khobragade? Please confine yourself to it, instead of going into this whole...

SHRI B. D. KHOBRAGADE: I am only saying why the Scheduled Caste people are compelled to embrance Islam, Christianity and Buddhism, I am only answering them. My points are not irrelevant.

श्री कल्पनाथ राय: वेद का कोई ज्ञान है इनको वया ? ... (व्यवधान) ...

श्री भा० दे बोबरागड: मैं ग्रापको ोल रहा हं . . . (व्यवधान) . . . वेद को सुनो । श्रमी इन्टरेप्ट मत करो। सुनो श्रीर बाद में कहना। उसकी प्रामुक्त को पहले पढ लो, उसके बाद में जवाब दे दूंगा।

श्री धमवीर: पुरुषसकत में जो मंत्र ग्रौर स्कित्यां हैं भाप वह पढ़िये। वह पुरुषसक्त का मंत्र पिंढपे वेद का । उस पुरुषसूकत के मंत्र में ग्राप नहीं जानते. भाष्य को नहीं जानते। What is wrong about the Vedas? में भी हरितन हूं, मैं भी जानता हूं। मैने पढ़ा है लेकिन वेदों के बारे में इस प्रकार से गलत बातों का प्रचार करना यह बड़े दुर्भाग्य की बात है। वेदों में ऐसा कहीं नहीं है। मैं दावें के साथ कहता हूं कि षेदों के अनुसार अगर

सारा देश चले तो सबका कल्पाण, सारे विषय का हो सकता है ... (ब्यवधान)

SHRI KALPNATH RAI: He does not know anything about the Vedas.

श्री लाइली भोहन निगम (मध्यः प्रदेश): पुजारी बनों तब बात करना . . . (व्यवधान)

VICE-CHAIRMAN THE RAFIQ ZAKARIA): Order, please.

संसदीय कार्य-विभाग यें राज्य सती (भी सीतः राम केलरी): प्राप लोग सभी वेदाचार्य हैं ... (भ्यवधान)

श्री कल्पनाम रागः एक ही म्लोक तो पढ़ दें ... (ध्यवधान) इन को वेद का एक वाक्य भी नहीं म्राता है।

THE VICE-CHAIRMAN RAFIQ ZAKARIA): Mr. Khobragade, just a minute. May I request you not to hurt the religious sentiments of others while you speak?

SHRI B. D. KHOBRAGADE: I am not saying anything. Only I have referred to the Purusha Sookta in the Vedas which says how all the four varnas are created. I have said nothing else.

चार वर्णों का कैसे निर्माण एक पुरुष सुक्त में लिखा हुआ है ... (व्यवधान) यही मैंने कहा . . .

SHRI DHARMAVIR: This is wrong. This is a wrong quotation. I object to it.

(DR. VICE-CHAIRMAN RAFIQ ZAKARIA): Mr. Khobragade, please go to your next point.

SHRI DHARMAVIR: There is no mention regarding this in the Vedas.

श्री कल्पनाच राय : ये वेद का एक वाक्य नहीं जानते हैं, मानसिक दीवालिये हैं ...(व्यवधान)

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): Please sit down.

Mr. Khobragade, please go to the next point.

Calling Attention

श्री भा० दे० खोबरागडे : श्रच्छा उपसभाध्यक्ष जी, वेद छोड़ दीजिये । चतुरवर्ण स्या सृष्टम् यह भगवन गीता कहती है । क्या चतुरवर्ण मया सृष्टम् का मतलब है, कैसे ...(ध्यवधान)

श्री कल्पनाथ राय: वेद का एक वाक्य क्यों नहीं बताते ...(ब्यवधान) एक ग्रक्षर का ज्ञान नहीं है ...

श्री भा० दे० खोबरागडे :
I am constrained to pass this remark:
ग्रगर कोई कुछ कहता तो बात नहीं
थी लेकिन धर्मबीर जो जिन्होंने
पूरी जिन्दगी गुलामी में बिगामी है वे
वेद ग्रीर भगवत गीता की यह कहे...
(हरवधान) मुझे शर्म लगती है ...

SHRI DHARMAVIR: On a point of order.

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): Mr. Khobragade, you should not pass any remarks like this.

श्री धर्मवीर : श्रीमन्, एक बात कहना चाहता हूं मुझे मौका दोजिये सफाई के लिये । माननीय खोबरागडे जी ग्रापको चिन्ता नहीं है, ग्राप पढे लिखे जरूर हैं लेकिन ग्रंग्रेज। की गुलामी में ग्रंग्रेजों को लिखो हुई किताबें ग्रापने पढो हैं ...(व्यवधान)

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): Mr. Khobragade, please sit down.

श्री धर्मवीरः चारो वेद हैं, शास्त्र हैं। मने वेदों का पूरा विस्तार से ऋष्ययन किया है उनमें किसी प्रकार से किन्हीं मनुष्यों में कोई फर्क नहीं है, स्राप गलत बात करतें हैं। मेरे जैसे जो व्यक्ति उसके बारे में स्रध्ययन करते हैं उन से नहीं स्राप उसे कहे जिन्हें वेदों के बारे में सही ज्ञान नहीं है। स्रापको पता नहीं है, स्राप गलत किताबें पढ़े हैं, स्रोपेजों की लिखी हुई किताबें पढ़े हैं उनकी देखकर कहते हैं। जैसे एक माननीय सदस्य ने कहा कि ...(व्यक्थान)

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): Mr. Khobragade, now, within one minute you please conclude your speech.

SHRI B. D. KHOBRAGADE: If they have interrupted me...(Interruptions)

श्री धर्मबीर: ग्राज इस देश के वासी हैं हम ... (ब्यवधान) लेकिन दुर्भाग्य हैं कि हमारी इन गलत पुस्तकों के ग्रन्दर ये जो चित्रण किये गये हैं इसी लिये हमें ग्रलग कर रखा गया है। खोबरागड़े जी ग्राप कुशा करके वैदिक साहित्य का ठीक से ग्रध्ययन करिये। वैदिक साहित्य का ग्रगर ग्रापने ग्रध्ययन किया होता तो मनुस्मृति में गीता में जो तमाम मंत्र मिला दिये गये हैं जिन्होंने हिन्दू धर्म को ग्रीर हिन्दू समाज को दुकड़े दुकड़े में बांट दिया है उसकी शायद शिकायत ग्रापको नहीं होती ... (ब्यवधान)

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): You cannot go on speaking all the while.

श्री धर्म बीर : मान्यवर, एक बात श्रीर इन्होंने कहा है । इन्होंने कहा है कि गुलामी को, यह शब्द श्राप निकाल दें। मैं श्रीर मेरा परिवार सदा से स्वराज्य की लड़ाई में रहा है, मैं उस छाया में पला हूं...(ब्यवधान)

श्री कल्पनाथ राय: इन्होंने कहा है कि गुलामी को है ... (व्यवधान) It should be expunged.

श्री धर्मवीर : तो गुलामी शब्द को निकाल दें। वे मेरे बडे भाई हैं खोबरागडे जी . . . (व्यवधान) I accept him as my elder brother. किसो के कहने से गुलामी नहीं होती । ग्लामी अंग्रेजों की आपने की होगी। अंग्रेजों के साहित्य के अन्तर्गत क्राप प्रभाव में क्राये हैं । मैं कभी मंग्रेजों की गुलामी भौर मंग्रेजों के साहित्य के प्रमान में नहीं आया । में उस रभाव में पला हूं जिन्होंने सारा जीवन देश की ग्राजादी में दे दिया। मैं उस परिवार की छाया में पला हूं जो ग्राज देश की प्रधान मंत्री श्रीमती इंदिरा गांधी हैं। इस लिये वहां पर ऐसा नहीं है कि ... (व्यवधान) गुलामी करने वाले वे होंगे जिन्होंने श्रंग्रेजों की गुलामी की होगी, श्रंग्रेजों के इशारे पर चले होंगे, अंग्रेजों से साथ पढे होंगे । लेकिन मैं स्नापमे सन्रोध करूंगा कि इसके बारे में ग्रापको श्रथारिटो नहीं है--ग्राप दूसरों पर रिपर्कशन न करें। ग्रगर ग्रापको ज्यादा याददास्त नहीं है, तो कृपा करके वैदिक साहित्य को ठीक से पढ़िये ग्रौर जो शब्द उन्होंने कहा है, उसको... (ब्यवधान)

श्री शिव चन्द्र झाः यह जवाब दें पहले...(ड्यचधान)

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): Mr. Dharmavira, please sit down. Mr. Khobragade, will you please conclude now? (Interruptions) Now you do not reply. You please conclude. Otherwise, I will call upon the Minister to reply now. (Interruptions) That is all right. Apart from that, he has taken more time.

SHRI B. D. KHOBRAGADE: I have not taken...

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): Yes, yes, you have taken...

SHRI B. D. KITOBRAGADE; I would only clarify.

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): Don't clarify.

डा॰ रद्र प्रताप सिंह (उत्तर प्रदेश):
मेरा व्यवस्था का प्रश्न हैं। इसको
पहले ग्राप सुन लें। मान्यवर, में ग्रापकी
इस बात पर व्यवस्था चाहता हूं कि
भारत के संविधान में हम लोगों ने
इस बात का प्रावधान किया है कि हम
राष्ट्र के ग्रन्तगंत धर्मनिर्पेक्षता को कायम
रखेंगे।

में ग्रापका ध्यान इस ग्रोर श्राकषित करना चाहता हूं कि इस सम्मानित सदन में जिस प्रकार से धर्म पर, धर्मग्रन्थों पर टीका टिप्पणी हो रही हैं, क्या इस तरह से राष्ट्र में हम धर्मनिर्पेक्षता का वातावरण बना रहे हैं ? मैं बहुत श्रादर पूर्वक श्रापसे कहना चाहता हूं कि इस सम्मानित सदन में बैठकर, हमें इस प्रकार का कोई कार्य नही करना चाहिए जिससे कि लोक तंत्र को समाजवाद को, धर्मनिर्पेक्षता को श्राघात पहुंचे।

तो, मान्यवर, मैं यह कहना चाहता हूं कि ग्राप इस बात की व्यवस्था दें कि चाहे हिन्दू धर्म हो, इस्लाम हो, ईसाई, बौद्ध या जैन धर्म हो, जिसी धर्म ग्रन्थ के बारे में किसी सम्मानित सदस्य की ग्रोर से इस प्रकार से टीका टिप्पणी नहीं की जानी चाहिए।

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): Please, Mr. Khobragade. I think the point that has been made by the Member has

to be.... (Interruptions) Now, please, Mr. Khobragade, do not interrupt the Chair at least...well taken. Semlarism, as our former President. Dr. Radhakrishnan, had said, according to our meaning and traditions, means equal respect for all religions. And certainly while referring even to. a sensitive and delicate issue like the conversions here, we should try and see that we do not in the process cast any kind of disrespect on other religions. You have every right to talk of the social indignities, you have every right to talk..... (Interruptions) While quoting, sometimes, I am sorry to say-and I do not mean it—even devils quote scriptures. And, therefore, to say that scriptures that have been quoted, have been quoted in proper context, cannot exactly be true. I said I did not mean it in that sense. I just used the expression that even devils are supposed to quote scriptures. For Mr. Khobragade, I have got great respect and I would not say that. What I am saying is that quoting scriptures also has got to be within a particular context and if that context is violating the basic priniciples of our secularism, to which the hon. Member has rightly pointed, and to which we all have taken our oath, I think we are going beyond the scope of this discussion. I would, therefore, appeal to Mr. Khobragade to refrain from these observations and to confine himself to the points that he wants to urge upon the Minister. After all, the Minister is not a Sankaracharya. Even if you make certain points, he cannot reply to them. I think the proper forum for that is to have a dialogue with the Sankaracharyas.

SHRI B. D. KHOBRAGADE: He belongs to panch varna, not even chatur varna.

SHRI SADASHIV BAGAITKAR: I am on a point of order.

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): No point of order on this.

SHRI SADASHIV BAGAITKAR: I entirely agree with all that you have said.

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): Then you are commenting on what I have said, which I will not allow.

SHRI SADASHIV BAGAITKAR: No, I am not commenting. I entirely agree with you....

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): You cannot have a point of order in agreeing with me.

SHRI SADASHIV BAGAITKAR:
My point of order is, we are also bound
by another thing—"satyameva jayathe". जैसे संक्युलरिज्य का विधान हमारे
संविधान में है, उस के साथ साथ सत्यमेव
जयते भी है और अगर मत्यमेव जयते है
तो अन्पेलेट बल बातें भी हम को सुननी
पड़ेंगी, बर्दाफ्त करनी पड़ेंगी। तो इस में
सत्य क्या है? सत्य का पहलू ढू ढने के बारे
में अलग-अलग रीजन हर पक्ष का आदमी
रखेगा। कुछ सत्य का अंश मेरी समझ में
आएगा, कुछ सत्य का अंश दूनरे किसी की
समझ में आएगा। इसलिए हमें सत्यमेव जयते
की परम्परा को भी यहां चलाना पड़ेगा।

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): Order, order. You have made your point. But I am sorry to say that if we were to accept your point of view, we will be opening the floodgates of all kinds of accusations, allegations, reflections against one another's religion and that will be a dangerous precedent. Please, Mr. Khobragade, now conclude your speech.

श्री भा० द० खोबरागड : तो में यह कह रहा हूं कि बाकी मुद्दे रखने मे पहले...

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): Don't clarify. Enough clarification has been made,

श्री भाव देव खोबरागड़े: मैं उस के बारे में नहीं कहना चाहता । हमारे भाई धर्मवीर ने जो कता, गुलामी के बारे में, मैंने इंडिविज्यली गुलामी नहीं कहा । मैंने कहा, दलित लोग सदियों से, हजारों सालों से गुलाम रहे ग्रौर वह गुलाम बने धर्म ग्रन्थों के कारण। गुलाम बनने के बावजूद भी धर्म-प्रन्यों का समर्थन करने के बारे में कहा । कोई इंडिविज्यल गुलामी के बारे में नहीं कहाथा।

उपसमाध्यन्न (डा० रकोक जकरिया): त्रीर ग्रगर कहा था तो विदड़ा करेंगे।

श्री भा० दे ० खोबरागडे : जब कहा ही नहीं तो क्यों करूंगा? तो मैं यहां पर मीनाक्षीपुरम की दो मिजालें देना चाहता हूं। मिनाक्षीपुरम में रामनाथ-पूरम की एक तहसील है वहां पर इस साल की 10 अप्रैल को जितने भी गर्दर्नमैन्ट एम्।लयीज थे, करीब 47-50 होंगें, डाक्टर्स थे, वकील थे, उन के घर में हिन्दू गये-- "त्राप को एक घंटे के म्रंदर यह शहर छोड़ हर जाना है।" वकील लोगों को ग्रदालत में जा कर कहा गया, 3 डाक्टरों से, एम० बी० बी । एस । पास किये हये, उनके दवाखानों में जाकर कहा गया श्रापको छोड़ना है...

एक माननीय सदस्य : क्यों ?

श्री भा० हे बोबरागडे : शैड्यूल्ड मास्ट के हैं, इसलिये । भौड्यूल्ड कास्ट के लोगों को रहने का ग्रधिकार है? चपल पहनने का ग्रधिकार है ? ग्रन्छे क्य में चाय पोने का ग्रधिकार है? अञ्छे मकान में रहने का अधिकार है?

श्री कतपनाथ राय: ग्राप पालियामेंट में भाषण कर रहे हैं यह ?

to a matter of urgent public 376 importance

श्री भा०वे० खोबरागडे: में पूछना चाहता हूं: उस में से जो 50 ग्रादमी गांद-छोड़कर गए 10 अप्रैल को, ग्रीरग्राजी तक-हम जब गए थे एक महीना पहले-केवल 2 मादमी लौट थे म्रभी 48 भ्रादमी नहीं लौटे उस गांव में । मक-वाणा जी यह बतलाइए कि यह बात सही है यानहीं ? जो ग्रादमी छोड़ कर गए, सब सरकारी कर्मचारी हैं, चार महीने हो गए वे गांव में नहीं आ सकते । क्यों नहीं थ्रा रहे है ? . . . (सभय की घंटी) . . . जस्ट ए मिन्ट । उस में एक डाक्टर निकला 🗕 एण्ड दिस इज इम्पारटेन्ट क्वश्चन – जिस 🎏 ने कहा भैं तो शिडयूल्ड कास्ट नहीं हूं, मैं तो मुसलिम हूं तो उस को आने दिया गया । वह जाति वहां पर . . (समय की घंटी) मैं यह बतला रहा हं यह काफी रिलेबेन्ट है जो 50 श्रादमी बाहर जाते है वे ग्रांकर नहीं रह सकते एक ग्रादमी जो कहता है मुसलिम हं उसको ब्राकर रहने दिया जाता है।

मीताक्षीपुरम जहां यह किस्सा हुआ, बह किस से शुरु हुन्ना ? वहां एक श्रादमी नेटेवर जाति की लड़की से शादी किया बाद में मीनाक्षीपुरम में श्राया . . . 🛔

VICE-CHAIRMAN RAFIQ ZAKARIA); Please conclude.

SHRI B. D. KHOBRAGADE: I am concluding.

(DR. VICE-CHAIRMAN RAFIQ ZAKARIA): I cannot go on allowing you so much time.

श्री भाव देव खोबरागडे: मीना-क्षीपुरम में वह आदमी एक दो महीने रहा, गोडयूल्ड कास्ट कह कर उसका हैरसमेंन्ट हुन्ना न्नौर जिस दिन उसने मुस्लिम रिलिन जन स्वीकार किया, हैरासमेंट यह फिनोमिना कैसे एक्सप्लेन श्राप

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करते हैं। शेडयूल्ड कास्टहोतो हैरासमेंन्ट मुसलमान बनो तो हैरासमेंन्ट बंद ।

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क्यों ? मकवाणा जी जो मैंने कहा है मोनाक्षापुरम और रामनाथपुरम के बार में वह सहो है। मैं कहना चाहा हूं कि यहां पर धर्म-परिवर्तन कोई पैस से नहीं हुआ पेट्रो-डालर से नहीं हुआ बल्कि जो दिलतों पर अन्याय अत्याचार होता रहा है उस के कारण हुआ है। जब तक मैं यहां हूं मरा फर्ज यही होगा कि दिलत और पिछड़े वर्गों को हिन्दू धर्म त्याग करने के किए मजबूर कहां। मैं कोशिश करता रहूंगा और लाखों लोगों को बुद्ध धर्म में ले जाऊंगा।

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): Now, Mr. Minister....

SHRI SYED SHAHABUDDIN: Mr. Vice-Chairman, I seek your indulgence for just two minutes. I want to put just two questions to the Minister. Please permit me...

SHRI KALPNATH RAI: No, no.

SHRI SYED SHAHABUDDIN: Why not? All of you have spoken for any number of times, not once. I am pleading with the Chair...

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): Mr. Shahabuddin, I am afraid it is too late...

SHRI SYED SHAHABUDDIN: They have all taken so much time with interruptions. I will take not more than two minutes...

श्री जि० के० जैन : तर, मुझे भी टाइम दिया जाय। अगर इन को समय दें तो मुझे भी ए।क मिनट जरूर दे दोजिए ।

श्री सदाशिव बागाईतकरः भिस्टंर न , ग्रथनी जगह पर नहीं हैं जगहपर जा कर बोलें। SHRI SYED SHAHABUDDIN: I have made repeated requests to Chair during the debate...(Interruptions)

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THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): I am afraid, if it is going to lead to so many other Members...

SHRI SYED SHAHABUDDIN: I beg of you. My party has taken only 11 minutes whereas others have taken hours together. I have made special requests in writing to the Chair. My request has been repeated to every successive Vice-Chairman.

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): I am afraid, Mr. Dinesh Goswami, when he left, told me that only one speaker was to be called and that was Mr. Khobragade, that he was the last speaker...

SHRI SYED SHAHABUDDIN: I have made a special request...

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): He never mentioned to me about that special request.

SHRI SYED SHAHABUDDIN: That is no answer.

SHRI J. K. JAIN: I also want to speak for a minute.

SHRI SYED SHAHABUDDIN: So much of time was spent on so many interruptions, hours together...

SHRI PRANAB KUMAR MUKHER-JEE: This is not the way; this way it is only wastage of the time of the House. There should be a limit. We are discussing this for four and a half hours...

SHRI SYED SHAHABUDDIN: When they were interrupting the Members here, why did you not ask them to keep quiet?

Mr. Vice-Chairman, I have risen to seek your indulgence, to seek your

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[Shri Syed Shahbuddin]

special indulgence. I don't see why the Leader of the House should interrupt. The Leader of the House has no business to interrupt me. Why cannot he control his own partymen?

SHRI PRANAB KUMAR MUKHER-JEE: Don't lose your temper. Please take your seat.

SHRI SYED SHAHABUDDIN: Why? Who are you to direct me to sit? I have made my request to the earlier Vice-Chairman also...

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): Mr. Shahabud-din, please sit down....

SHRI SYED SHAHABUDDIN: I am only asking for two mintues. My party has taken only 11 minutes. But you have given other parties thirty minutes, thirtyfive minutes. Why?

SHRI PRANAB KUMAR MUKH-ERJEE: Take your seat. Nobody will allow you now....(Interruptions)

SHRI SYED SHAHABUDDIN: I am not speaking to you. Who are you? Mr. Vice-Chairman, I want your direction..

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): Order, order, Mr. Shahabuddin. Will you please take your seat? From your party... (Interruptions) please sit down. If you crave for indulgence, and if indulgence is denied, you must sit down. You cannot crave indulgence and dictate.

Now, Mr. Minister, will you please start your reply?

SHRI SYED SHAHABUDDIN: The Leader of the House and the Congress (I)....(Interruptions)

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): Please sit down.

SHRI SYED SHAHABUDDIN: I want to place on record my protest. (Interruptions)

SHRI YOGENDRA MAKWANA: Sir, I am very thankful to all those Members who have participated in the debate. This Calling-Attention has given an opportunity to all the honourable Members to discuss the problem at length. All of them have discussed it.

Many of the Members have gene to the genesis of it. They have pointed out how it started and what happened. I am thankful particularly to the two hon. Members from Tamil Nadu—Shri Gopalsamy and Shrimati Sathiavani Muthu. They come from the place where the mass conversions took place and they discussed the problem in great detail.

Before I come to the subject, I would like to reply to some of the questions put by the last speaker, Shri Khobragade. He said that some of the Central Ministers have made statements about petro-dollars going there, particularly Mr. Swaminathan and the Home Minister. The Home Minister has in a statement denied the statement that has been attributed to him. Mr. Swaminathan has made a statement publicly denying 👗 what has been attributed to him about Rs. 3 crores coming foreign countries. Now, before I start I want to refuse the allegation made by Mr. Shahi. He said that the Prime Minister is visiting temples where the Harijans are not allowed entry. This is not a fact. The Prime Minister has visited temples. In all the temples which she has visited Harijans are (Interruptions). I am not referring to all the temples. I am referring to temples which she has visited. There may be temples where they are not allowed.

All the temples she has visited have allowed entry to Harijans. So, there is no substance in the allegation.

Shri Era Sezhiyan said the problem is a social problem. I do not want to

go into the details about the conversions or how they happened and why -they happened. He said it is a social problem. But Mr. Shahi thoughteconomic problem. Both of them are partially correct. It is a socio-economic problem. Both aspects have contributed to these conversions. Now before we come to the social aspect, I would like to point out some of the steps which the Government has taken in order to ameliorate the conditions of the Scheduled Castes and Tribes. In order to improve their conditions in 1980 Central assistance extended to the States so that they can raise the amount which they earmark for the special component plan for the Scheduled Castes. I would like to give one example. In 1979-80 the outlay of the special component plan of all the States was Rs. 246.34 crores. In 1980-81 it went up to Rs. 528.39 crores and in 1981-82 approximately it is Rs. 677.78 crores. This is regarding the amount which is earmarked for the special component plan for the Scheduled Castes and this will be used for their development.

The Central Government has recently raised the limit of the schemes of the Scheduled Castes Development Corporation. Originally the individual schemes were of Rs. 6,000. But now the Central Government has raised the level to Rs. 12,000. So, any Scheduled Caste man can get 12,000 from the Scheduled Castes Development Corporation which can be used as a margin money for self-employment. Now, Sir, these are some of the measures, economic measures, the Government has taken and various instructions are also issued to the State Governments for also implementation of the Plan with the result that in 16 States the legal aid scheme has been started in 12 States Special Cell for the protection of the weaker sections have been started, in 16 States committees have been formed at various levels to see to the implementation of these Special Component Plans and for the identification of the

areas, four States have taken action. So far as Special Courts are concerned, Andhra and Rajasthan have already set up these Special Courts whereas Tamil Nadu and Bihar are going to do it within a very short period. Some of the States like Uttar Pradesh, Gujarat, Kerala, Karnataka and Madhya Pradesh have also said that they would start these Special Courts in the near future. So, Sir. this problem, as said, is a socio-economic problem and it requires two-fold remedies: one is social and the other is economic. So far as the social aspect is concerned, it is for all of us sitting here and the religious leaders of this country to help the Government in eradicating the evil of untouchability and in bringing about social equality among all classes of the society. Sir. for that the Government is also contributing by way of propaganda, by giving aid to the voluntary agencies for publishing literature against untouchability, etc. So far as the economic aspect is concerned. I have already said that we have taken various measures and some of them I have described also.

Sir, some questions were raised by some of the honourable Members regarding this problem. The honourable lady Member who initiated the discussion asked whether there is any intention on the part of the Government to enact a law to prohibit conversion, Now, Sir, in the statement made by the Home Minister in the beginning, he has said that it is a fundamental right of every individual to profess any faith that he likes and if anybody voluntarily embraces any religion, the Government cannot prohibit the individual who wants to do it from doing it. So, there is no question of enacting any law by the Central Government prohibiting such conversions. Then, Sir, she asked whether the Government will ensure the safety and protection of the weaker sections, particularly the Scheduled Caste people. For that, Sir, the Prime Minister, the Home Minister, myself and the Home Secretary, all of us, have written letters to the

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State Governments because, ultimately, law and order is a State subject and they have to see that safety of the Scheduled Caste persons is maintained properly. So, we have written to them and guidelines are issued from time to time. Also, Sir, in the meeting of the Chief Secretaries and the Chief Ministers in Delhi this point was stressed by the Prime Minister and it was impressed upon them that they have to take all precautions for the protection of the weaker sections.

Then, Sir, she also referred to the money part of it and said that she has no information that any money has come from the Gulf countries.

SHRIMATI PURABI MUKHOPA-DHYAY: But was there any statement from the Home Minister to this effect?

SHRI YOGENDRA MAKWANA: Yes. The Home Minister has also denied that and I have said that we have no information. If anybody, if any honourable Member, has got any information in this regard, he can pass it on to us and we will take action.

SHAHI: NAGESHWAR PRASAD SHAHI: Once you made that state... ment and now you have denied it.

SHRI YOGENDRA MAKWANA: I have never made that statement.

SHRI NAGASHWAR PRASAD SHAHI: I mean the Home Minister.

SHRI YOGENDRA MAKWANA: Sir, the honourable Member, Bhola Paswan Shastriji particularly wanted to know about the economic measures taken by the Central Government. In brief, I have narrated it here, because on various occasions I have dealt with these measures, and I do not want to go into the details today. There is a list at my disposal and on other occasion I can narrate all these economic measures taken by the Central Government.

He wanted particularly to know about the class in Belchi Pipra, Kafalia, etc. Particularly he referred to Kafalta where all the accused are acquitted. In that case he wanted to know whether any appeal is filed. Sir, the State Government has filed an appeal in the High Court against the judgement of the Sessions Court and we have also instructed the State Government to employ a good advocate, and I am informed that they have engaged the Advocate-General of the State for arguing the case. In all the other cases, Belchi, Pipra, Kaila and Bisrampur, in all these cases, the court has given some punishment. Two persons were sentenced to death and 15 to life imprisonment in the case of Belchi. Fifty persons were sentenced to life imprisonment in Pipra.

So far as the protection Scheduled Castes and Scheduled Tribes is concerned. Sir. there is the Protection of Civil Rights Act, 1955. But the main allegation is that the cases made under this Act are not properly investigated and adequat**e** evidences are not before the court and, therefore, the accused are acquitted. Sir, we have issued instructions from time to time and in section-15A of the Civil Rights Protec. tion Act there are certain measures prescribed which the Government has to take. And in a question in this House itself I have said that Rs. 6 crores are earmarked for this purpose as matching grant-50 per cent from the Central Government and 50 per cent...

SHRIMATI PURABI MUKHOPA-DHYAY: For this purpose?

SHRI YOGENDRA MAKWANA: For the implementation of the provisions of section 15A(2). These are the provisions:

(1) Provision of adequate facilities, including legal aid to the persons subjected to any disability arising out of the untouchability to enable them to avail themselves of such rights.

(2) Appointment of officers initiating or exercising supervision over prosecutions for the contravention of the provisions of this Act.

(3) Setting up of special courts.

Like that. These are the various measures which the State Government can take, and for that we provide matching grant of 50 per cent from the Centre and 50 per cent from the State Government, and Rs. 6 crores are earmarked for this.

SATHIAVANI DR. (SHRIMATI) MUTHU: I want to know...

VICE-CHAIRMAN (DR. THE Please do not RAFIQ ZAKARIA): If this process is once interrupt. started, then there will be no end to it. After the speech I will see. (Interruptions) After he has finished, we will see.

SHRI YOGENDRA MAKWANA: Originally, this Act was called the Untouchability Offences Act, Government in But the Congress 1975-76 amended it and the title of the Act also is changed. It is now called the Protection of Civil Rights Act. 1955. Now, under this Act there are various provisions which very rigorous and if properly implestop the atromented then we can cities on the weaker sections. Sir, there is a provision for taking action against the officers who wilfully neg. lect their duties in protecting the life and property of the Scheduled Castes. Under section 10A there is a provision for collective fine which can be imposed on any area where mass atrocities are committed on the Scheduled Castes or Scheduled Tribes.

Now, these are the provisions of this Act which have to be properly implemented and properly utilised by the State Governments. Time and again, we have drawn the attention of the State Governents to the various provisions of the Act and have provided guidelines for the protection of the weaker sections. I do not want to go into the details of the economic measures, as I said in the beginning, I have given the details to the House on various occasions.

I would like to bring to the notice of the hon. Members one or two Most of the hon. Members have said that more money should be provided for the economic upliftment of the Scheduled Castes. One Member wanted to know the amount earmarked for the Scheduled Castes in the Plan. As I pointed out last time to the hon. House, it is for the first time that we have provided more or less 6 per cent of the total Plan out_ lay for the economic upliftment of the Scheduled Castes. If we take into consideration the State Plans, the amount can go up to 8 or 9 per cent. So, it is for the first time that such an amount is provided for the economic welfare of the Scheduled Castes. This will change their condition. The Prime Minister has written letters to the State Governments asking them to cover at least 50 per cent of the population of the Scheduled Castes during this Plan period so that they may be brought above the poverty All these measures, when implemented properly, will change the condition of the Scheduled Now, the main question is about the implementation. There are complaints from the Members that it is not properly implemented. Sir. for that we are creating a monitoring which will monitor the Special Component Plans and the Tribal Sub-Plans in all the States and see that they are properly implemented and benefit goes to the Scheduled (Interruptions) Now, Castes. are the measures taken recently. The Special Component Plan has been started only in 1979-80. Previously there was no Special Component Plan. I have written several letters to the Tamil Nadu Government and I also It was framed there in went there. Tamil Nadu after that. It is not the fault of the State Governments because all the State Governments have [Shri Yogendra Makwana]

started this recently. In the initial stage when it was started, there was a demand from the State Governments also that there should be some assistance from the Centre and now we have provided Rs. 600 crores in the Sixth Plan as a special central assistance to the State Governments. As a result of this special central assistance, as I said just now, the plan amount has gone to 677.78 crores of rupees and now all this will change the condition to a certain extent. At the same time, it is a social problem and the society has to take some action to eradicate untouchability and to treat them as equals, The Prime Minister has also told the State Governments that they should see that the weaker sections are protected. The society has to help them in this direction. Sir, I have nothing to add. The hon. Members have discussed this problem at length. I only wanted to bring some of the measures to the notice of the hon. House,

DR. (SHRIMATI) SATHIAVANI MUTHU: Sir, only one clarification. I want to know from the hon. Minister one thing. Just now, he mentioned about the provisions and the economic schemes of the Central Government. I want to know how he is going to enforce the civil rights in the State. I want to know what is the machinery that he is going to create to supervise in the States whether it is implemented properly or not and also Rs. 600 crores which he has allotted now are spent properly.

7 P.M.

SHRI YOGENDRA MAKWANA: I think, you have not heard properly. I said that a monitoring cell is being created in the Home Ministry which monitors all the schemes in the State Governments. So, in the monitoring cell there will be officers who can write letters, who can go to the field and who can see and supervise the pro-

gramme which is to be implemented by the State Government.

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): Special Mentions—Shri Kalyanasundaram.

SHRI M. KALYANASUNDARAM: Mr. Vice-Chairman, Sir, I want to...

SHRI SYED SHAHABUDDIN: I am sorry to interrupt, Mr. Vice-Chairman. I want to make a submission.

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): I am sorry, Mr. Shahabuddin. I will not allow.

SHRI SYED SHAHABUDDIN: I want to make a submission. I was told that....

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): I am sorry. I will not allow. Yes. Mr. Kalyanasundaram.

SHRI SYED SHAHABUDDIN: I have to make a personal submission.

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): Please do not take anything on record of what Mr. Shahabuddin says.

SHRI SYED SHAHABUDDIN: *

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): Mr. Shahabuddin, the proceedings of the House cannot be conducted in this manner. I have been given the list of Special Mentions. I am concerned with what I have been given. Please sit down.

SHRI SYED SHAHABUDDIN: *

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): I am sorry, Mr. Shahabuddin. You will have to sit down. Yes Mr. Kalyanasundaram.

SHRI SYED SHAHABUDDIN: *

^{*}Not recorded.

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): Please sit down. Secretary-General tells me that there no such permission to you to make any Special Mention. (Interruptions) Whatever Mr. Shahabuddin says will not go on record and he is speaking without permission.

SHRI SYED SHAHABUDDIN: *

SHRI PRANAB KUMAR MUKHER-JEE: Sir, it is strange that for the first time in this House a Secretary-General is questioned. There should be some propriety.

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): Mr. Shahabudain, this is not the way. Should the ruling of the Chair not be respected? Don't take down anything of what Mr. Shahabuddin is saying.

SHRI SYED SHAHABUDDIN: *

SHRIMATI **PURABI** MUKHO-PADHYAY: Mr. Vice-Chairman, Sir....

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): No no, please. I will not allow any discussion on this. Kalyanasundaram, please.

SHRIMATI **PURABI** MUKHO-PADHYAY: I am speaking about the rules.

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): I am sorry. I will not listen to you. Please do not record. Nothing will go on record except Mr. Kalyanasundaram. Yes, Mr. Kalyanasundaram.

REFERENCE TO THE REPORTED DECISION TO REVIEW DECISIONS OF THE ELECTRONICS COMMIS-SION

KALYANASUNDARAM SHRI Μ. (Tamil Nadu): Mr. Vice-Chairman, Sir, here is a matter of very serious concern for the independent and selfreliant development of science and technology in our country. It is reported that the Minister of State for Electronics has given instructions to review all the decisions of the Electronics Commission which they took ever since they came into being, i.e., for the past ten years. In 1971 our Prime Minister with good intentions constituted the Commission for Electronics with adequate powers independent functioning, so that they could contribute to the development science and technology in our country. Many of these multi-nationals based in western countries were concerned with it and they thought that we would not be able to progress in the field of science and technology in electronics so well. They started criticising the functioning of the Electronics Commission. During the Janata rule they appointed a committee to inquire and the Committee recommended that it should be converted into an advisory body without independent powers.

Now, the Prime Minister has again intervened and said that its functions, powers and structure will not be altered and that it will be restored to its original position as obtained in 1971. This omnibus inquiry into the functioning of the Electronics Commission has created doubts in the minds of scientists. Many of the scientists were anxious that the process is being reversed and so it was necessary that the Prime Minister should intervene and her promise that the Commission will be allowed to function independently and this interference will be stopped has been welcomed by them.

REFERENCE TO THE REPORTED SATYAGRAHA BY FARMERS IN NEW DELHI ON THE 14TH SEP-**TEMBER**, 1981

श्री सदाशिव बागाईगकर (महाराष्ट्र): श्रीमन, में ग्रापके द्वारा सरकार का ध्यान कल एक दिन में जो गिरफ्तारियां उत्तर प्रदेश के ग्रागरा, इलाहाबाद वाराबंकी,

^{*} Not recorded.